

IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P.(C) No.7118 of 2021

In Re : Olive Ridley Turtles ***Petitioner***
Mr. Mohit Agarwal, Amicus Curiae
-versus-
Principal Secretary, Forest and
Environment Department ***Opp. Party***
Mr. P.K. Muduli, Additional Government Advocate

CORAM:
THE CHIEF JUSTICE
JUSTICE B. P. ROUTRAY

ORDER

27.04.2021

Order No.

08.

1. This matter is taken up by video conferencing mode.
2. The Superintendent of Police, Kendrapara has appeared. His attention has been drawn to the affidavit dated 18th March, 2021 filed by the Divisional Forest Officer, Mangrove Forest Division (Wild Life), Rajnagar enclosing a list of cases registered since 2011 against the family members of the owner of the boat which was involved in the most recent incident for which P.S. Case No.34 of 2021 has been registered on 16th March, 2021 in Talchua Marine Police Station.
3. He is requested to apprise the Court the current status of all those cases.
4. Unless the past cases, including the present one, are carried to their logical end, there will be no deterrence against similar

illegal trawler activities which are taking place year after year in the area.

5. The S.P., Kendrapara assures the Court that he will present a status report on the aforementioned cases on the next date.

6. At his request, list on 5th May, 2021.

(Dr. S. Muralidhar)
Chief Justice

(B.P. Routray)
Judge



KC Bisoi